## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-247(ND)/2017

## IN THE MATTER OF:

M/s. Adacts Digital (P) Limited

.. PETITIONER

Vs.

Mobigossip Infotech (P) Limited

. RESPONDENT

SECTION:

Under Section 9 of (IBC)

Order delivered on 21.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Siddharth S. Dev, Advocate

Mr. Ujiwal Kumar, Advocate

For the Respondent

: Mr. Kshitij Kuma, Advocate, for C.Debtor

## ORDER

Learned Counsel for the petitioner is present. Mr. Kshitij Kumar, Advocate has appeared on behalf of the Corporate Debtor after due service of notice as represented by the Counsel for Petitioner to which effect an affidavit of service has been filed. Ld. Counsel for the respondent seeks time for reply and a week's time is granted to the respondent with an advance copy to be served to the Ld. Counsel for the petitioner. Rejoinder, if any, will be filed within a period of 3 days thereafter.

List on 05.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 21.8.2017